

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 43/RP/2017 in Petition No. 67/TT/2015**

**Subject** : Petition for review and modification of order dated 31.8.2017 in Petition No. 67/TT/2015.

**Date of Hearing** : 27.2.2018

**Coram** : Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Assam Electricity Grid Corporation Limited & 80 Others

**Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Rhea Luthra, Advocate, PGCIL  
Shri Manoj Gupta, PGCIL  
Shri R.P. Padhi, PGCIL  
Ms. Supriya Singh, PGCIL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himani Andley, Advocate, GRIDCO

**Record of Proceedings**

This review petition is filed by Power Grid Corporation of India Limited (PGCIL) for review of the Commission's order dated 31.8.2017 in Petition No. 67/TT/2015.

2. Learned counsel for the review petitioner has made the following submissions:-
- a) PGCIL filed the Petition No. 67/TT/2015 for grant of transmission tariff for Pole I of the HVDC portion of Biswanath Chariyali-Agra  $\pm$  800 kV transmission line and AC portion under the transmission system associated with "North East-Northern/Western Interconnector-I Project and the Commission vide order dated 8.1.2016 granted 62% of the tariff claimed by the Review Petitioner as provisional tariff under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the computation of PoC charges. The Review Petitioner was



directed to approach Ministry of Power, for one time grant from PSDF as the assets were declared a national asset by the Commission.

- b) PSDF granted an amount of ₹2889 crore and directed it to approach NCEF for the balance portion of ₹2889 crore. The Review Petitioner has stated that NCEF has been abolished upon the implementation of GST with effect from 1.7.2017. The Review Petitioner again approached the Ministry of Power for grant of the balance amount of ₹2889 crore from PSDF as per the MOP's advice dated 10.3.2017 but the same has not been granted till date.
- c) The Commission disposed Petition No. 67/TT/2015 vide order dated 31.8.2017 confirming the provisional tariff of 62% of the tariff claimed without granting any final tariff for the assets and observed that the final tariff for the assets would be determined after receipt of the grant from the Ministry of Power.
- d) It is able to recover only 62% of the tariff claimed and it is facing financial difficulties and it is not able to service its loan obligations. Prayed for determination of final tariff for the instant assets on the basis of the approved capital cost and allow recovery without linking it to the grant or alternatively allow provisional tariff of 90% of the AFC claimed.

2. Learned counsel appearing for GRIDCO submitted that an Appeal has been filed against the Commission's order dated 31.8.2017 and sought three weeks' time to file its reply on the issue of admissibility of the review petition. The representative of the Review Petitioner sought one week time to file rejoinder to the reply of GRIDCO.

3. The Commission directed the Review Petitioner to serve a copy of the petition on the respondents by 7.3.2018. The Commission directed GRIDCO to file its reply by 30.3.2018 and the Review Petitioner to file its rejoinder one week thereafter.

4. The Commission also directed to list the review petition on the issue of admissibility on 24.4.2018.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

